

I 27 970705

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer**

For election to Tabla House (name of the House)
From Pranpur No. 66 Constituency (Name of the Constituency)

I Dinad Kumar Singh son/daughter/wife of Shri Ram Dilash Singh
aged 27 years, resident of P.O. - Bona, Dist. Kothari (mention full postal address), a candidate at the above
Constituency, do hereby solemnly affirm and state on oath as under:-
(strike out whichever is not applicable)

(1) I am a candidate set up by Charity Janta Party (name of the political party) / am contesting as an
Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	APGP572784	(2011-12)	589574.00
2.	Spouse-	no	no	no
3.	Dependent 1	no	no	no
4.	Dependent 2	no	no	no
5.	Dependent 3	no	no	no

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	no
(b)	Name of the court, Case No. and Date of order taking cognizance :	no
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	no

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	no
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	no

(v) Punishment imposed:

n/a

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 'Dependent', here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	₹8100-00	₹8000-00	n/a	n/a	n/a
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	S/O, Patna Secretariate (F) 128647.00 S/O, Bihar Vidhan Mandal 200000.00 S/O, Patna Secretariate 200000.00 S/O, Bihar Vidhan Mandal 200000.00 S/O, Patna Secretariate 200000.00 S/O, Bihar Vidhan Mandal 200000.00 S/O, Patna Secretariate 200000.00	S/O, Patna Secretariate (F) 128647.00 S/O, Bihar Vidhan Mandal (F) 200000.00 S/O, Patna Secretariate 200000.00 S/O, Bihar Vidhan Mandal 200000.00 S/O, Patna Secretariate 200000.00 S/O, Bihar Vidhan Mandal 200000.00 S/O, Patna Secretariate 200000.00	n/a	n/a	n/a
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	n/a	n/a	n/a	n/a	n/a
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	LIC Patna 10. 583224097 SA- 200000/- Dec. 20. 03. 04 Prem- 12696.00 Mode- 4 ly. Premium paid upto 01.03.12 Rs. 123264.00	LIC Patna 10. 583224096 SA- 200000/- Dec. 20. 03. 04 Prem- 12696.00 Mode- 4 ly. Premium paid upto 01.03.12 Rs. 123264.00	n/a	n/a	n/a
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	n/a	n/a	n/a	n/a	n/a
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Mar. Fiat Deluxe SA- 2990145 Depreciated value Rs. 58343.00 Mar. Fiat Deluxe SA- 2990145 Depreciated value Rs. 58343.00	n/a	n/a	n/a	n/a
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold (Bangles) Rs. 7500-00 Gold (Bangles) Rs. 7500-00	Gold (Bangles) Rs. 58000-00 Gold (Bangles) Rs. 58000-00	n/a	Gold Rs. 3000-00	n/a

(vii)	Any other assets such as value of (Claims/interest)	None. Mobiles etc. Mother's household nil. Code 309810.00	np	np	np
(ix)	Gross Total value	1907888=00 495089=00	np	3000=00	np

3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse Nisha Singh (Wife)	Dependent-1 Rashish Singh (Daughter)	Dependent-2 Ishika Singh (Daughter)	Dependent-3
(i)	Agricultural Land					
	Location(s) Survey number(s)	Muz. Chitoba Khatana No. 45 plot no. 147	Muz. Chitoba Khatana No. 45 plot no. 149	np	np	np
	Area (Total measurement in acres)	04.05 ac	01.95 ac 0.11 ac	np	np	np
	Whether inherited property (Yes or NO)	NO.	NO.	np	np	np
	Date of purchase in case of self acquired property	Deed NO- 2079 dt. 12.02.07	Deed NO- 2078 dt. 12.02.07 and Deed NO- 2184 dt. 15.02.07.	np	np	np
	Cost of Land (in case of purchase) at the time of purchase	17000=00	382000=00 49000=00	np	np	np
	Any Investment on the land by way of development, construction etc.	np	np	np	np	np
	Approximate Current market value	60000=00	1350000=00 174000=00	np	np	np
(ii)	Non-Agricultural Land					
	Location(s) Survey number(s)	np	np	np	np	np
	Area (Total measurement in sq. ft.)	np	np	np	np	np
	Whether inherited property (Yes or NO)	np	np	np	np	np
	Date of purchase in case of self acquired property	np	np	np	np	np
	Cost of Land (in case of purchase) at the time of purchase	np	np	np	np	np
	Any Investment on the land by way of development, construction etc.	np	np	np	np	np
	Approximate Current market value	np	np	np	np	np
(iii)	Commercial Buildings (including apartments)					
	Location(s) Survey number(s)	np	np	np	np	np
	Built up Area (Total measurement in sq. ft.)	np	np	np	np	np

	Whether inherited property (Yes or NO)	no	no	no	no	no
	Date of purchase in case of self acquired property	no	no	no	no	no
	Cost of property (in case of purchase) at the time of purchase	no	no	no	no	no
	Any Investment on the property by way of development, construction etc.	no	no	no	no	no
	Approximate Current market value	no	no	no	no	no
(iv)	Residential Buildings (including apartments,) - Location(s) - Survey number(s)	no	no	no	no	no
	Area (Total measurement in sq. ft.)	no	no	no	no	no
	Built up Area (Total measurement in sq. ft.)	no	no	no	no	no
	Whether inherited property (Yes or NO)	no	no	no	no	no
	Date of purchase in case of self acquired property	no	no	no	no	no
	Cost of property (in case of purchase) at the time of purchase	no	no	no	no	no
	Any Investment on the land by way of development, construction etc.	no	no	no	no	no
	Approximate Current market value	no	no	no	no	no
(v)	Others (such as interest in property)	no	no	no	no	no
(vi)	Total of Current Market Value of (i) to (v) above	60000=00	1554000=00	no	no	no

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s) Nishu Singh (Wife)	Dependent-1 Kashish Singh (Daughter)	Dependent-2 Kashish Singh (Daughter)	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	Finance Deptt. Govt. of Bihar 450000=00	no	no	no	no
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	Ram Lal Singh (Father) 750000=00	no	no	no	no

	Any other liability	no	no	no	no	no
	Grand total of liabilities	782400.00	no	no	no	no
(ii)	Government Dues:					
	Dues to departments dealing with government accomodation	no	no	no	no	no
	Dues to departments dealing with supply of water	no	no	no	no	no
	Dues to departments dealing with supply of electricity	no	no	no	no	no
	Dues to departments dealing with supply of telephones/mobiles	no	no	no	no	no
	Dues to departments dealing with government transport (including aircrafts and helicopters)	no	no	no	no	no
	Income Tax Dues	no	no	no	no	no
	Wealth Tax Dues	no	no	no	no	no
	Service Tax Dues	no	no	no	no	no
	Municipal /Property Tax Dues	no	no	no	no	no
	Sales Tax Dues	no	no	no	no	no
	Any other dues	no	no	no	no	no
	Grand total of all Govt. dues	no	no	no	no	no

(7) Details of profession or occupation:

- a. Self... *M.L.A., Prayagrah NO-66 Constituency.*
b. Spouse... *Retired, Dairy Farm, Betuan etc.*

(8) My educational qualification is as under:

- M.Sc. B.S. College, Kabilhar, Prayagrah Batch (1983-91)*
B.A. B.S. Prayagrah College (1979-83)

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

Completed
in 1983
1996.

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. <i>BJNOD KUMAR SINGH</i>
2.	Full postal address	<i>Vill - BARI, BATHNATHA, P.O. - SIRNEA, DISTT - ICATIHAR</i>
3.	Number and Name of the constituency and state	<i>NO-66 PRAYAGRAH CONSTITUENCY (BIHAR)</i>
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	<i>BHARTIYA JANTA PARTY</i>
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	<i>no.</i>

(c) Total number of Pending cases where the court (s) have taken cognizance		ND				
5.	PAN of APGPS 7278M	Year for which last Income Tax Return filed F.Y. (2011-12)	Total Income Shown 407574-00 (Exclusive of agricultural income of 20000000-00)			
(a) Candidate APGPS 7278M						
(b) Spouse:						
(c) Dependents						
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	1907668-00	175007-00	ND	3000-00	ND
B.	Immovable Asset					
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	17000-00	131000-00	ND	ND	ND
(ii)	Approximate Current Market Price of Asset (Total Value)	60000-00	1554000-00	ND	ND	ND
7.	Liabilities					
(i)	Government dues (Total)	422000-00	ND	ND	ND	ND
(ii)	Loans from Bank, Financial Institutions and others (Total)	350000-00	ND	ND	ND	ND
8.	<p>Highest educational qualification: M. Sc. D. S. College, Katilar, D.N. Mandal University, Madhepura Batch (1989-91) 1993</p> <p>U.B. Suryadeo law college, Katilar, D.N. Mandal University, Madhepura Batch (1991-93) 1996</p> <p>(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School / College/ University and the year in which the course was completed.)</p>					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Katilar this the 20th day of March 2013

Antyagatir / 16E
25/3/2013.
 DEPONENT

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.